

OD. 1487/3 *dy*

Order dated 28.1.2004

This Original Application was filed on 25.03. On 7.5.03, defects were pointed out by the Registry and accordingly liberty was granted to the applicant to remove the defects by 14.5.03. No steps having been taken to remove the defects the matter was listed before the Law Zima on 14.1.04; when none appeared on behalf of the applicant before the Registrar's Court and in the said premises the matter has been listed before the Bench to-day for orders.

Unless the defects as pointed out by the Registry are removed by 20.2.2004, this O.A. shall be dismissed without any reference to the Bench.

Send a copy of this order to the applicant in his given address and a copy of the order be sent to Bar Association for being displayed on the Notice Board.

M. Sabu
MEMBER (JUDICIAL)